

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1052 of 2020**

**In the matter of:**

**Ashmeet Singh Bhatia**

**....Appellant**

**Vs.**

**Arena Superstructures Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Rakesh Kumar, Mr. Anjaneya Mishra, Ms. Preeti Kashyap, Ms. Ashmeet Singh Bhatia, Advocates**

**Respondents: Mr. Aditya Dewan, Mr. K Siddharth Chechani, ,r. Pawan Kumar Singal, Advocates for R1.  
Mr. Nikhil Jain, Advocate for R2**

**ORDER**

**(Through Virtual Mode)**

**10.12.2020:** Appellant, who claimed to be an allottee of 'Granite Gate Properties Pvt. Ltd.' one of the companies of 'Three C Group', is aggrieved of admission of application filed under Section 7 of the Insolvency and Bankruptcy Code, 2016 culminating in passing of the impugned order dated 29<sup>th</sup> October, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi, which, according to Appellant, was filed with a design to defraud the creditors and other stakeholders including allottees, pushing two companies into insolvency.

Issue notice upon Respondents. Notice on behalf of Respondent No. 1 is waived and accepted by Mr. Aditya Dewan, Advocate. Notice on behalf of Respondent No.2 is waived and accepted by Mr. Nikhil Jain, Advocate. No further

Contd/-.....

notice need be issued to them. Appellant to serve complete set of appeal paper book upon learned counsel for the Respondents during the course of the day. Reply affidavits may be filed by the Respondents within 2 weeks. Rejoinder, if any, be filed within 2 weeks thereof.

Written submissions not exceeding three pages may also be filed along with the pleadings.

List the appeal on 25<sup>th</sup> January, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*AR/g*